NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 921 of 2020

IN THE MATTER OF:

Commercial Tax Department, Government of Rajasthan ....Appellant

Vs

Ebixcash Pvt. Ltd.
Formerly Known as Exix Software India Pvt. Ltd. ....Respondent

Present:

For Appellant: **Dr. Charu Mathur and Mr. Vishal Meghwal, Advocate.**

For Respondent: **Mr. Gautam Swarup, Ms. Gunjan Jindal and Mr. Kartikeya Jaiswal, Advocates.**

O R D E R
(Through Virtual Mode)

12.02.2021: Counter filed by Respondent is taken on record. Learned counsel for the Appellant submits that he has been provided with copy of counter only yesterday. He seeks and is granted extension of time by two weeks to file rejoinder. Learned counsel for the parties may file short written submissions, not exceeding three pages, supported by relevant case law within the same period.

Post the matter 'for admission (after notice)' before Court No. III on **9th March, 2021**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc